

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.31- IA/1110(AHM)2024
in
CP(IB)/30(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s
Hotel Netra Palace Private Limited

.....Applicant

.....Respondent

Order delivered on: 24/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Raval, Adv. a.w. Ms. Hina Raval, Adv.
For the Respondent :

ORDER

IA/1110(AHM)2024

Learned counsel for the respondent RP present online and submits that he has no objection for appointment of new RP since it has been passed by the Committee of Creditors and all applicant has corrected defects. Heard the Ld. Counsel for the application, In view of the same the application for replacement of IRP by RP approved by COC is allowed.

This IA/1110(AHM)2024 is allowed.

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DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-sd-

CHITRA HANKARE
MEMBER (JUDICIAL)